



The Uttar Pradesh Official Language (Supplementary Provisions) Act, 1969

Act 9 of 1969

Keyword(s):
Official Language, English, Hindi

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THE UTTAR PRADESH OFFICIAL LANGUAGE
(SUPPLEMENTARY PROVISIONS) ACT, 1969

(U. P. ACT No. IX OF 1969)

[* *Authoritative English Text of the Uttar Pradesh Raj Bhasha
(Anupoorak Upbandh) Adhiniyam, 1969.*]

AN
ACT

उत्तर प्रदेश

to provide for the publication of authoritative texts in Hindi of certain laws originally passed in English and to amend the Uttar Pradesh Official Language Act, 1951.

IT IS HEREBY enacted in the Twentieth Year of Republic of India as follows :—

1. This Act may be called the Uttar Pradesh Official Language (Supplementary Provisions) Act, 1969.

Short title.

2. A translation in the Hindi language published under the authority of the Governor in the *Gazette*—

Authorised Hindi translation of Acts, Rules etc.

(a) of any Uttar Pradesh Act, passed originally in the English Language ; or

(b) of any order, rule, regulation or bye-law issued in the English language by the Governor of the United Provinces or of Uttar Pradesh, under any law for the time being in force,

shall be deemed to be the authoritative text thereof in the Hindi language.

U. P. Act XXVI of 1951. 3. In section 2 of the Uttar Pradesh Official Language Act, 1951, the words, "within one year from the commencement of this Act" shall be omitted, and at the end the following proviso shall be added, namely :

Amendment of section 2.

"Provided that the State Government may by general or special order in this behalf permit the use of the international form of Indian numerals for any official purpose of the State."

President's Act X of 1968. 4. (1) The Uttar Pradesh Official Language (Supplementary Provisions) Act, 1968, is hereby repealed.

Repeal and savings.

(2) Notwithstanding such repeal, anything done or any action taken under the said Act or under the Uttar Pradesh Official Language (Supplementary Provisions) Ordinance, 1968, shall be deemed to have been done or taken under this Act as if this Act had commenced on the twenty-fifth day of January, 1968.

[*For statement of Objects and Reasons, please see *Uttar Pradesh Gazette Extraordinary*, dated July 23, 1969.]

(Passed in Hindi by the Uttar Pradesh Legislative Council on August 12, 1969 and by the Uttar Pradesh Legislative Assembly on August 30, 1969.)

(Received the assent of the Governor on September 11, 1969 under Article 200, of the Constitution of India and was published in the *Uttar Pradesh Gazette Extraordinary*, dated September 15, 1969.)

PSUP—A. P. 93 Genl. (Leg.)—1969. 1,823. (M)

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